

## ORIGINAL APPLICATION NO.898 OF 2004

### ORDER DATED: 16.12.05

None appears for the Applicant nor the Applicant is present in person. However, Mr. P.C. Panda, Ld. Counsel for the Railways is present, with his aid and assistance this matter was taken up.

The Counter filed by the Respondents/Railways has been perused. In para-6 of the Counter, filed by the Respondents, it has been stated as under:

“ That as the matter stood thus, the competent authority, i.e. DRM/KUR, Respondent No.2 has approved the prayer for offering employment assistance on compassionate ground in favour of the Applicant No.2 in Group-C category. It is humbly submitted that the Applicant No.2, the son of the deceased Railway employee has appeared in the written test on 23.02.05 and result of which is still awaited. Further action will be taken on receipt of result.”

With instructions from the Department, Mr. P.C.Panda, Ld. Counsel for the Railways has disclosed that though the Applicant No.2 appeared in the written test on 23.02.05 for Group-C category, he could not qualify in that test, and that, after screening and following due procedure, the Applicant has been issued with an offer of appointment as a Group-D vide DRM, Khurda Raod Office Letter No. P/R/EA/OT/Gr.-‘D’ Appt./OA/898/04/1120 dated 12.12.05. Mr. P.C.Panda, Ld. Counsel for the Railways has produced the entire departmental communication sent to him from the Divisional Railway

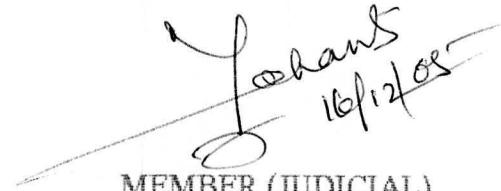
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Manager(P) and a copy of the offer dated 12.12.05 given to the Applicant.

Since, during pendency of this O.A., the Respondents have already offered an employment to the Applicant No.2, this O.A. has become infructuous. In the said premises, this case stands disposed of having become infructuous.

Send copies of this order to the Applicant and to the Respondents in the address given in the Original Application, and, a free copy of this order be also handed over to Mr. P.C.Panda, Ld. Counsel appearing for the Railways.

  
16/12/05

MEMBER (JUDICIAL)